

ITEM NO.3 Court 7 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 521/2021

GLOBAL PEACE INITIATIVE

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.60119/2021-EXEMPTION FROM FILING AFFIDAVIT
and IA No.60436/2021-EXEMPTION FROM FILING AFFIDAVIT and IA
No.60435/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 16-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Sajay Hegde, Sr. Adv.
Mr. Sriram P., AOR
Mr. M.S. Vishnu Shankar, Adv.
Ms. Athira G. Nair, Adv.
Mr. Mukund P. Unny, Adv.
Mr. Sreenath S., Adv.
Ms. Prerna Robin, Adv.
Ms. Muskaan Garg, Adv.
Mr. Md. Shahrukh Ali, Adv.
Mr. Pawan Kumar Dabas, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Petitioner is permitted to implead the State of Assam as
respondent No.3.

Issue notice.

Dasti, in addition, is also permitted.

List after three weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)